

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

(41) C.P.(IB)-1460-(MB)/2019

CORAM:

SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI CHANDRA BHAN SINGH  
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **29.07.2019**

NAME OF THE PARTIES: Bansal Automobiles  
V/s  
Gammon India Pvt. Ltd.

SECTION: 9 OF THE INSOLVENCY & BANKRUPTCY CODE.

**ORDER**

1. The Learned Representative for Petitioner is present. None for Respondent.
2. The Petitioner is to place on record the following information on the next date of hearing:
  - (a) Consent of IRP.
  - (b) Evidence of Sec. 8 Notice and Proof of Service.
  - (c) Any reply from the Debtor company on receipt of Sec. 8 Notice.
  - (d) Any reply by the Debtor company on receipt of main Company Petition.
  - (e) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
  - (f) Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking reports.
3. Adjourned to **13.09.2019**.

Sd/-

**M.K. SHRAWAT  
Member (Judicial)**

Sd/-

**SHRI CHANDRA BHAN SINGH  
Member (Technical)**

29.07.2019  
Aah